



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.111  
**C.P.(IB)/191(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank (Formally known as Allahabad Bank) through RP  
Anil Kashil Drolia  
V/s  
Ram Pratap Radhakishna Tayal Personal Gaurantor of K-  
Lifestyle & industries Ltd

.....Applicant

.....Respondent

**Order delivered on 19/01/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Raina Birla, Adv.  
For the Respondent :

**ORDER**

It is seen that no rectification has been carried out qua the mistakes pointed out in the last order dated 21.12.2023, either by the applicant or by the RP. Therefore, we are constrained to return this application being defective, with the liberty to file a fresh one.

Despite clear instructions given in the order dated 21.12.2023 for the RP to remain present during the hearing, the RP is not present today.

Let Registry mark copy of this to order to the IBBI for information.

Accordingly, **C.P.(IB)/191(AHM)2022** is dismissed being defective, with the liberty as above.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**